## 245 Message from AGRAHAYANA 21, 1800 (SAKA) Peking Radio Broadcast 246-Rajya Sabha re. Borders (CA)

Board (Administration) Rules, 1962. [Placed in Library. See No. LT-1322/77].

DELHI SALES TAX (4TH AMDT.) RULES, 1977 AND NOTIFICATION UNDER CUS-TOMS ACT. 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): On behalf of Shri Zulfiquarullah, I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F.4(8)/76-Fin. (G) in Delhi Gazette dated the 2nd December, 1977, under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT—1323/77].
- (2) A copy of Notification No. G.S.R. 726(E) (Hindi and English versions) published in Gazette of India dated the 1st December, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT—1324/77].

12.18 hrs.

## MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 8th December, 1977, considered the Banking Service Commission (Repeal) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 5th December, 1977 and the Bill was not agreed to by the Rajya Sabha, the motion that the Bill be taken into consideration having been negatived by the Rajya Sabha."

## ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Water (Prevention and Control of Pollution) Cess Bill, 1977 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 15th November, 1977.

12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED PEKING RADIO BROADCAST ON BORDERS

SHRI MUKHTIAR SINGH MALIK (Sonepat): Sir, before you call on the Minister to make a statement in response to the Calling Attention, I want to bring to your kind notice that a copy of the statement has not been provided to any of the members who have given notice of the Calling Attention. In fact, we should have been provided with a copy in advance. I asked a. messenger for a copy and he informed me that the Notice Office has not received any statement up till now from the External Affairs Ministry. It is very unfortunate. How can the subject be discussed in the House unless and until we know what the Government have to say?

SHRI JYOTIRMOY BOSU (Diamond Harbour): The anti-Chinese lobby  $i_{\rm S}$  still in action.

SHRI MUKHTIAR SINGH MALIK: The messenger says that the Notice Office informs him that no such statement has been received today.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): On behalf of the External Affairs Ministry, I apologize to the House, but I think the statement has been circulated.